

would file his written submission. The learned counsel for the Respondent-Commission also seeks time to file the Written Submissions.

Accordingly, the learned counsel for the Appellant and the Respondents are directed to file their respective Written Submissions after serving copy on the other side.

We originally thought of directing the Registry to send the copy of this Order to the Respondent Distribution Company to intimate to them with regard to the conduct of the learned counsel appearing for the Respondent Discom. However, we refrain to do so. But we record our displeasure over the conduct of the learned counsel for the Respondent Discom, which is unbecoming.

Post the matter on 07.07.2011 for further hearing.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS